

HIGH COURT AT CALCUTTA

APPELLATE SIDE

OFFICE ORDER NO. 114 OF 2021

Consequent upon the outbreak of COVID-19 pandemic all the Officers and Staff of Appellate Side as well as Original Side Establishment of this Hon'ble Court are hereby informed that:

- (a) The Orderlies/Jamadars of the Hon'ble Judges and Court drivers who are away from station shall on arrival at the station subject themselves to examination by the Medical Officer attached to this Court. If found asymptomatic they shall have to go for three days' home quarantine at the station (Kolkata and adjacent to Kolkata). After the quarantine period they shall once again subject themselves to medical examination and if found asymptomatic, may be allowed to join duty.
- (b) Any employee with cough, cold and related symptoms of COVID-19 shall report to the head of the department to whom he or she reports. He or she shall only be allowed to do duty upon obtaining a COVID negative certificate or being declared fit to join duty declared by Medical Unit, after undergoing appropriate leave. This shall also apply to Orderlies/Jamadars/Court drivers found symptomatic on medical examination under (a) above.

The 13th May, 2021.

REGISTRAR GENERAL